Norms for candidates for Vice Chancellor's post

1633. SHRI T.K. RANGARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- whether the Ministry/UGC has prescribed any norms for candidates for Vice-Chancellor's post;
- (b) if so, whether the Ministry is monitoring whether these are followed by States: and
- the way out the Ministry contemplates if the States do not follow (c) these norms?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The University Grants Commission (UGC) Regulations on Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education, 2010 provided (under Clause 7.3.0) the qualifications and the process for appointment of a Vice-Chancellor. However, the UGC in its meeting held on 18th-19th July, 2012 has decided to drop this clause from the aforementioned Regulations.

(b) and (c) Do not arise in view of (a) above.

Religious practices in schools

1634. SHRI K.N. BALAGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry is aware that many private and unaided educational institutions in the country are giving religious directions and practices to the students by various means; and
 - (b) if so, the measures Government is planning to take to curb this?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No such instance has come to the notice of the Government.

(b) Does not arise.